



2026:AHC:50926

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 907 of 2026

Smt Sitara Khatoon

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Arvind Kumar Srivastava, Bhaju Ram Pprasad Sharma
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record on board.

2. This writ petition has been filed, inter alia, seeking following relief:

"(1) Issue a writ, order or direction in the nature of Mandamus commanding and directing to Respondent No. 2 to decide the Case No. 683 of 2024 (Computerized Case No. 202454054752040683) (Sitara Khatoon vs. State), under Rule 109-A(1) of U.P. C.H. Rules, 1954 pending before him very expeditiously without granting any unnecessary adjournment to either parties in stipulated time/period as granted by this Hon'ble Court."

3. It has been submitted that the aforesaid matter is pending consideration for a substantial period of time; however, no efforts are being made to get the same decided expeditiously.

4. Learned Standing Counsel has no objection, in case, a direction is issued for expeditious disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served by keeping this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as raised in the present writ petition, with a direction to the Consolidation Officer (Revenue) (Respondent No. 2), before whom the aforementioned matter is pending disposal, to decide

the same in accordance with law expeditiously, preferably, within a period of five months from the date of receipt of a certified copy of this order, if there is no other legal impediment.

6. With the aforesaid direction, present application is **disposed of**.

(Dinesh Pathak,J.)

March 12, 2026

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